

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 270/2019
CBI Vs Rajesh Karnatak & Ors.**

10.09.2020

Present :- Sh. Vivek Shrivastava, Ld. PP for CBI.
Sh. Anil Kumar, Ld. counsel for A2.
Sh. H. K. Sharma, Sh. Lakshya Parasher and Sh. Rohit Gaur, Ld.
counsels for A3.
A1 Rajesh Karnatak and A2 Rajesh Pachisia have joined the
proceedings through Video Conference.

Present proceedings have been taken up through Video
Conference hosted by court Reader Sh. Virender Yadav.

The present matter is at the stage of recording prosecution
evidence.

Regular functioning of the court has not resumed and the
physical recording of evidence is not possible in the present situation owing to
COVID 19. Neither the accused nor the witnesses can be called in view of the
prevailing circumstances. However, on the request of the court, ld. counsels
for accused persons have agreed to make an effort to work out the possibility
of recording of the evidence through Video Conference. A video conference
room has already been set up in Rouse Avenue District Courts. In this regard,
counsel for accused persons have sought some time. In case this proposal is
workable, ld. counsels shall inform the court well in advance before the next
date of hearing so that on the next date of hearing recording of evidence can
proceed.

CC No. 270/2019
CBI Vs Rajesh Karnatak & Ors.

Put up for further proceedings on 06.10.2020, to be taken up through video conference in case regular physical functioning of the district courts does not resume by the next date of hearing.

AJAY
GULATI
(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/10.09.2020

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**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 265/2019
CBI Vs Badrul Islam & Ors.**

10.09.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for the CBI.
Sh. B. K. Wadhwa, Ld. counsel for A1.
Sh. Javaid Akthar, Ld. counsel for A2, A3 and A4.
Sh. Abhishek Kukkar, Ld. counsel for A5 & A6.
Accused Badrul Islam, S. S. Malli and N. K. Gupta have
joined the proceedings through Video Conference.

Present proceedings have been taken up through
Video Conference hosted by court Reader Sh. Virender Yadav.

The matter is at the stage of recording prosecution
evidence.

Regular functioning of the court has not resumed
and the physical recording of evidence is not possible at the moment.
Neither the litigants nor the witnesses can be called in view of the
prevailing circumstances of Covid 19. However, on the request of the
court, ld. counsels for accused persons have agreed to make an effort to
work out the possibility of recording of the evidence through Video
Conference. In this regard, counsel for accused persons have sought
some time. In case this proposal is workable, ld. counsels shall inform
the court well in advance before the next date of hearing so that on the
next date, recording of evidence can proceed.

CC No. 265/2019
CBI Vs Badrul Islam & Ors.

Put up for further proceedings on 07.10.2020, to be taken up through video conference in case regular physical functioning of the district courts does not resume by the next date of hearing.

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(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/10.09.2020